

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 422/MP/2026

Subject : Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.

Petitioner : Aditya Birla Renewables Subsidiary Limited (ABRSL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Anr.

Date of Hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, ABRSEL
Shri Aditya Kumar Singh, Advocate, ABRSEL
Shri Mridul Gupta, Advocate, ABRSEL
Ms. Dalima Gupta, Advocate, ABRSEL

Record of Proceedings

The learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking extension of the Scheduled Date of Commissioning and the consequential waiver of 100% inter-State transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom. The learned counsel for the Petitioner requested to admit the Petition.

2. Considering the submissions made by the learned counsel, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.



(c) The Petitioner to submit on an affidavit within three weeks, the present status of its 390 MW Wind-Solar Hybrid Project.

3. The Petition will be listed on **5.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)